(11) Commercial Appendix to the Appropriation Accounts the Defence Services for the year 1950-51 and the Audit Report thereon [Placed in See No IV O.1. Libraiv (96)

Papers taid

(III) Audit Report Defence [Placed in Services 1952 See No IV O1 Libraiv (95) +

REPORT ON PUBLIC ADMINISTRA-TION BY SHRI PAUL H APPLEBY

SHII M C SHAH Sir, I beg to lay on the Table a copy of the Report of a Survey on Public Administration in India by Shri Paul H Appleby [Placed in Library See No IV AO (134) ]

Prof G RANGA What is it?

MR CHAIRMAN The Appleby Report on Public Administration

Prof G RANGA Sir, when do we get an opportunity to see and discuss the

MR CHAIRMAN Now he is laying it on the Table of the House.

Prof G. RANGA it Sır, already been laid now But when do we get an opportunity of discussing the Appropriation Accounts of the 'Defence Services' That is one thing I wanted to ask Secondly, last year a request was made by think, my hon friend Shri C G K. Reddy that an occasion should be found to discuss the foreign policy of the Government a separate occasion and not in connection with the President's Address or any other But so far there has such occasion been no response from the Govern-I would like to suggest that in the coming session at least an early occasion may be found next time we meet, to discuss our foreign policy

SHRI B GUPTA: May I suggest that an opportunity should be given

even in this session to discuss our foreign policy in the Indian Parliament, because in this particular juncture in the world, I think we can make certain contributions to bringing about peace especially since certain new possibilities opened before all peace-loving people

Mp CHAIRMAN Yes, Mr Abid Ah

ANNUAL REPORTS AND BUDGET ESTIMATES OF THE EMPLOYEES' STATE INSURANCE CORPORATION

DEPUTY THE MINISTER FOR LABOUR (SHRI ABID ALI) Sir. I beg to lav on the Table a copy each of the following papers as required by section 36 of the Employees' State Insurance Act, 1948 -

- (1) Annual Report and Audited Accounts of the Employees' State Insurance Corporation for the year 1951-52 [Placed in Libiary See No IV. O.7. (17) ]
- (11) Revised Budget Estimates for the year 1952-53 and Budget Estimates for the year 1953-54 of the Employees' State Insurance Corporation [Placed in Library See No IV 0.7. (20)

GOVERNMENT ACTION ON ASSURANCES. PROMISES AND UNDERTAKINGS GIVEN DURING THE SESSIONS

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing action taken by the Government on various assurances, promises and undertakings given during sessions shown against each -

- (1) Supplementary Statement No II [See Appendix IV. No. 202 1-First Annexure Session, 1952 of the Council of States
- (ii) Supplementary Statement No I [See Appendix IV,

[Shri Satya Narayan Sinha.]
Annexure No. 203.]—Second
Session, 1952 of the Council
of States.

(iii) Consolidated Statement. [See Appendix IV, Annexure No. 204.]—Third Session, 1953 of the Council of States.

Prof. G. RANGA: Just now you were complaining, but here he has laid the statements showing the action taken.

SHRI RAJAGOPAL NAIDU (Madras): Sir, is it not desirable to have copies of all these things supplied to all the hon. Members also?

SHRI SATYA NARAYAN SINHA: I think they are being sent at times.

DR. R. B. GOUR: When these statements are placed on the Table, may we now put the supplementary questions which we could not put then?

MR. CHAIRMAN: It is not generally done.

DR. R. B. GOUR: Can we do it in particular cases?

Mr. CHAIRMAN: You may put different questions.

Shri RAJAGOPAL NAIDU: What I submit is, there is only one copy in the Library and one copy on the Table of the House and so one cannot easily get a copy to study.

SHRI SATYA NARAYAN SINHA: Our office will make them available.

MR. CHAIRMAN: Yes, there is one copy in the Library and another on the Table and they are bulky documents, I understand.

Prof. G. RANGA: Sir, there seems to be some misunderstanding. I remember to have received copies before.

MR CHAIRMAN: Yes, when the documents are short ones

THE INDUSTRIES (DEVELOP-MENT AND REGULATION) AMEND-MENT BILL, 1953—continued

MR. CHAIRMAN: Now we take up the further consideration of the Industries (Development and Regulation) Amendment Bill. 1953.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Mr. Chairman, yesterday, when I commenced to reply to the debate at this stage, had occasion to observe that there were some matters which struck me as important but which were really extraneous to the immediate purpose of the legislative measure now under consideration, and the first of them to which I referred was the question of nationalisation. It is abundantly clear that the present Bill has one object in view, and that is the regulation of industries with a view to their better development and more efficient management. Though the question of nationalisation is extraneous to the purpose of this Bill, I propose to make known briefly my reactions to the various observations that were made here. There is naturally impatience from one section that the private sector of industry to the extent to which it is left not sought to untouched, is brought by Government within the purview of nationalisation. naturally a very important subject and Government devoted considerable thought to it. and the firm and definite policy of Government-and there is no change in that policy-is the one that was declared on the floor of Parliament by the Prime Minister We stick to that ın April 1948. policy and we have no repentance for having stuck to that policy.

Shri B. GUPTA (West Bengal): You never repent.